DRONE DESTINATION LIMITED

(formerly known as Drone Destination Private Limited)
Regd Office: C-13, Ground Floor, Panchsheel Enclave, New Delhi - 110017
CIN : U60200DL2019PLC349951
Tel : 011-41050607, Email : info@thedronedestination.com, Website : www.thedronedestination.com

STATEMENT OF UNAUDITED STANDALONE FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED ON SEPTEMBER 30, 2023 PREPARED IN COMPLIANCE WITH THE ACCOUNTING STANDARDS

(Amount in Rs. Thousand)

STATEMENT OF UNAUDITED STANDALONE FINANCIAL RESULTS FOR THE HALF YEAR ENDED ON SEPTEMBER 30, 2023

Particulars	Half Year Ended 30/9/2023 (Unaudited)	Half Year Ended 30/9/2022 (Unaudited)	Year ended 31/3/2023 (Audited)
Total income from operations (net)	54751.31	30519.62	120722.41
Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary Items)	5079.52	765.46	33013.26
Net Profit / (Loss) for the period before Tax (after Exceptional and/or Extraordinary Items)	5079.52	765.46	33951.41
Net Profit / (Loss) for the period after Tax (after Exceptional and/or Extraordinary Items)	3884.42	572.80	25.62
Total Comprehensive Income for the period (Comprising Profit/(Loss) for the period(after tax) and Other Comprehensive Income (after tax))	3884.42	572.80	25624.02
Paid up Equity Share Capital	242999.98	1100.00	50000.00
Reserves (exculding Revalution Reserve)	4895.07	859.41	25910.63
Securities Premium Account	-	-	-
Net worth	551957.03	1959.41	176010.63
Paid up Debt Capital/ Outstanding Debt	-	-	-
Outstanding Redeemable Preference Shares	-	-	-
Debt Equity Ratio	0.08	24.68	0.32
Earnings Per equity Share(of Rs.10/each) (for continuing and discontinuing opretations)			
(a) Basic:	0.24	5.21	26.08
(b) Diluted:	0.24	5.21	26.08
Capital Redemption Reserve	-	-	-
Debenture Redemption Reserve	-	-	-
Debt Service Coverage Ratio	2.80	1.12	7.58
Interest Service Coverage Ratio	5.98	4.18	39.44

NOTE:

1. Above results were reviewed by Audit Committee and taken on record by the Board of Directors in their meeting held on November 10, 2023.
2. The above is an extract of the detailed format of half year ended Financial Results filed with the Stock Exchanges under Regulations 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the half year ended Unaudited Financial Results are available on the Stock Exhange website (**www.nseindia.com**) and Company's website (**www.thedronedestination.com**).
3. The above results have been prepared in accordance with Companies (Accounting Standards) Rules, 2021(These Rules supersede Companies (Accounting Standards) Rules, 2006, as amended from time to time and other recognised accounting practices and policies to the extent applicable.
4. The impact of changes if any arising on enactment of the Code on Social Security, 2020 will be assessed by the Company after the effective date of the same and the rules thereunder are notified.
5. Figures pertaining to the previous period have been rearranged/ regrouped, wherever considered necessary, to make them comparable with those of the current period.

For and on behalf of the Board of Directors
Drone Destination Limited
(formerly known as Drone Destination Private Limited)
Sd/-
(Chirag Sharma)
Managing Director
DIN: 05271919

Place : New Delhi
Date:- 10.11.2023

Gujarat State Investments Limited

Registered Office: 6th Floor, HK House, Ashram Road, Ahmedabad-380009
CIN : U64990GJ1988SGC010307

Extracts of unaudited standalone financial results for quarter and six months ended on September 30, 2023

(Rs. In Lakhs except Earnings per share)

Sr. No.	Particulars	Three Months Ended 30-09-2023 (Reviewed)	Three Months Ended 30-06-2023 (Reviewed)	Three Months Ended 30-09-2022 (Reviewed)	Half Year Ended 30-09-2023 (Reviewed)	Half Year Ended 30-09-2022 (Reviewed)	Year Ended 31-03-2023 (Audited)
1	Total Income from Operations (net)	28,942.53	8,858.53	181.80	29,124.33	8,924.82	9,312.08
2	Net Profit / (Loss) for the period (before Tax, Exceptional items)	28,887.90	8,806.64	152.27	29,040.18	8,840.77	9,106.87
3	Net Profit / (Loss) for the period before tax (after Exceptional items)	28,887.90	8,806.64	152.27	29,040.18	8,840.77	9,106.87
4	Net Profit / (Loss) for the period after tax (after Exceptional items)	25,547.41	7,932.39	138.35	25,685.77	7,959.48	8,116.36
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	25,547.34	7,932.31	138.31	25,685.66	7,959.47	8,116.41
6	Paid up Share Capital	1,04,276.91	1,04,276.91	1,04,276.91	1,04,276.91	1,04,276.91	1,04,276.91
7	Reserves (excluding Revaluation Reserve as shown in the Balance Sheet) as on 31.03.2023	-	-	-	-	-	67,093.56
8	Security Premium Account	-	-	-	-	-	-
9	Networth	1,97,056.15	1,76,427.38	1,71,508.79	1,97,056.15	1,76,427.38	1,71,370.47
10	Paid up Debt Capital / Outstanding Debt	3,36,000.00	4,38,500.00	3,36,000.00	3,36,000.00	4,38,500.00	3,36,000.00
11	Outstanding Redeemable Preference Shares	-	-	-	-	-	-
12	Capital Redemption Reserve	5,200.00	5,200.00	5,200.00	5,200.00	5,200.00	5,200.00
13	Debt Equity Ratio	1.71	2.49	1.96	1.71	2.49	1.96
14	Debenture Redemption Reserve	-	-	-	-	-	-
15	Debt Service Coverage Ratio	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.
16	Interest Service Coverage Ratio	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.
17	Earning per share of Rs. 10/- each						
	Basic (in Rs.)	2.45	0.76	0.01	2.46	0.76	0.78
	Diluted (in Rs.)	2.45	0.76	0.01	2.46	0.76	0.78

Notes:

1. The above is an extract of the detailed format of quarter and half year ended financial results filed with the Stock Exchanges under Regulation 52 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. These financial results were reviewed by the Audit Committee, and were approved by the Board of Directors, in their respective meetings held on **November 10, 2023.** This financial statement for the quarter and six months ended have been reviewed by the Statutory Auditors of the company and have issued unmodified limited review report on the same.
2. The above results have been prepared in accordance with recognition and measurement principles laid down Indian Accounting Standards ('Ind AS') - 34 Interim Financial Reporting , notified under Section 133 of the Companies Act, 2013, read together with the Companies (Indian Accounting Standards) Rules, 2015, as amended from time to time, and other accounting principles generally accepted in India.
3. The above Unaudited Standalone Financial Results for the quarter and six months ended on September 30, 2023 are available on the website of NSE Limited **(www.nseindia.com)** and website of the company **(www.gujsil.in).**
4. Previous Period's Year's figures have been regrouped and reclassified, wherever necessary.

For and on Behalf of Board of Directors
Gujarat State Investments Limited
Director
DIN: 07943985

Place: Gandhinagar
Date : November 10, 2023

JASH ENGINEERING LIMITED

CIN: L28910MP1973PLC001226
Registered Address: 31, Sector-C, Sanwer Road, Industrial Area, Indore 452015, M.P., India
Phone:- 0731-6732700 Email:- info@jashindia.com, Website:- www.jashindia.com

INFORMATION REGARDING EXTRA ORDINARY GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERENCING/OTHER AUDIO VISUAL MEANS ("VC/OAVM")

Notice is hereby given that the Extra Ordinary General Meeting ("EGM") of the members of the company will be convened through Video Conferencing ("VC") / Other Audio Visual Means ("OAVM") in compliance with applicable provisions of the Companies Act 2013 and the rules notified thereunder, read with General Circulars and Circulars issued by Securities & Exchange Board of India ("SEBI Circular").

The EGM of the Company will be held on Tuesday, December 5th, 2023 at 11.00 AM (IST), through VC/OAVM facility provided by **Link Intime India Pvt. Ltd.** Registrar and Transfer Agent of the company, to transact the business as set out in the Notice convening the EGM. The member can attend and participate in the EGM only through VC/OAVM as no provision has been made to attend the EGM in person. The attendance through VC/OAVM will be counted for the purpose of reckoning the quorum for the EGM.

In compliance with the MCA and SEBI Circular(s), the notice setting out the business to be transacted at the EGM of the company will be sent electronically to those members whose email address is registered with the company/ Depository participant(s) as on cutoff date i.e. 3rd November 2023. No physical copies of the notice would be sent to any member. The Notice of the EGM will also be available on the Company's website at www.jashindia.com and on the website of Stock Exchange i.e National Stock Exchange of India Limited at www.nseindia.com.

Manner of casting vote(s) through e-voting

Members will have an opportunity to cast their vote(s) on the business as set out in the Notice of the EGM through remote e-voting facility (**"remote e-voting"**). The facility for e-voting will also be made available during the EGM to those members who could not cast their vote(s) by remote e-voting. The detailed procedure for e-voting before as well as during the EGM will be provided in the Notice of the EGM.

Members who do not receive email or whose email address is not registered with the Company/ Depository Participant(s), may generate login credentials by following instructions given in the Notice of EGM. The same login credentials can also be used for attending the EGM through VC/OAVM.

Members are requested to carefully read all the notes set out in the Notice of the EGM and in particular, instructions for joining the EGM and manner of casting votes through e-voting.

In compliance with provisions of Section 108 of the Companies Act, 2013 and the rules made there under, as amended, read with SEBI (LODR) Regulations, 2015. The details of e-voting are as under:

1. Date of Dispatch of Notice – 10th November 2023
2. The e-voting period begins on December 02, 2023 at 9.00 a.m. and ends on December 04, 2023 at 5.00 p.m. During this period, shareholders of the Company holding shares as on the cut-off date i.e. November 28th,2023, may cast their vote electronically.
3. Members who have cast their vote by e-voting may attend the meeting but shall not be entitled to cast their vote again.
4. The remote e-voting module shall be disabled for voting after the expiry of the date and time mentioned above. Once the vote on resolution(s) is cast by the members, the members shall not be allowed to change it subsequently.

Shareholders holding shares in electronic form and who have not updated their email or KYC details are requested to register/update the details in their demat account, as per the process advised by their DP(s).

All the documents referred to in the accompanying notice and the statement pursuant to Section 102(1) of the Companies Act, 2013 shall be available for inspection through electronic mode. Members are requested to write to the Company on info@jashindia.com; / csjash@jashindia.com for inspection of said documents.

For further information / clarification/ assistance in respect of e-voting and KYC related matters, concern shareholders are requested to contact the Registrar and Transfer Agent of the Company and/ or the Company at below mentioned address:

Link Intime India Private Limited	Jash Engineering Ltd.
C-101, 1st Floor, 247 Park, Lal Bahadur Shastri Marg, Vikhroli (West) Mumbai, Maharashtra – 400083	CIN: L28910MP1973PLC001226 31, Sector-C, Sanwer Road, Industrial Area, Indore -452001 (M.P.)
E-mail: rnt.helpdesk@linkintime.co.in	Phone: 07316732700 | E-mail: info@jashindia.com

By the order of the Board
Jash Engineering Limited
Sd/-
Tushar Kharpade
Company Secretary

Place: Indore
Date: 10/11/2023

financialexp.epapr.in

Central Bank of India

Mahim Branch : Mohammeddin House, Behind Shaffi Mansion, 57, Lady Jamshedji Marg, Mahim, Mumbai-400016. Telephone: 022-24466538/24453999.
Email: bmmums0617@centralbank.co.in
Central Office: Chandra Mukhi, Nariman Point, Mumbai-400021

POSSESSION NOTICE (For Immovable Property) [See Rule 8(1)]

Whereas,The undersigned being the Authorized Officer of the **Central Bank of India, MAHIM Branch** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with Rule 9 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **30.06.2023** calling upon the Borrower **Mr. Kiran Shankar Patil** to repay the amount mentioned in the notice being **Rs. 7,34,491.21 (Rupees Seven Lakh Thirty Four Thousand Four Hundred Ninety One Paisa Twenty One only)** + interest within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with rule 9 of the said Rules on this **08th day of November of the year 2023.**

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Central Bank of India, Mahim Branch for an amount of **Rs. 7,34,491.21 (Rupees Seven Lakh Thirty Four Thousand Four Hundred Ninety One Paisa Twenty One only)** + interest and interest and other charges thereon.

DESCRIPTION OF THE IMMOVABLE/MOVEABLE PROPERTY

Flat no. 12, Fourth Floor, Jagchandra CHS Ltd, Survey No. 1600 and 1601, Bail Bazar Bhoiwada , Village: Kalyan, Tal: Kalyan ,Dist: Thane 421301

Date : 08/11/2023 **AUTHORISED OFFICER**
Place : Mumbai
Principal Borrower : Mr. Kiran Shankar Patil
Flat No. 12, Fourth Floor, Jagchandra CHS Ltd, MSEB Colony Vallipir Road Bail Bazar, Bhoiwada, Kalyan ,Thane - 421301

LANDMARC LEISURE CORPORATION LIMITED

CIN: L65990MH1991PLC060535
Reg. Office: 303, Raaj Chamber, 115 R.K. Paramhans Marg (Old Nagardas Road), Near Andheri Station Subway, Andheri - East, Mumbai, Maharashtra, 400069.
Website: www.llcl.co.in | **Tel. No.:** 022-61669190/91/92 | **Email ID:** grievances@llcl.co.in

EXTRACT OF UNAUDITED STANDALONE FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED SEPTEMBER 30, 2023

(₹ In Lakhs)

Sr. No.	Particulars	Quarter ended 30-Sep-23 Unaudited	Year ended 30-Sep-23 Unaudited	Quarter ended 30-Sep-22 unaudited
1	Total Income from Operations	12.86	22.82	7.03
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items#)	-5.19	-24.67	-276.72
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items#)	-5.19	-24.67	-276.72
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items#)	-5.19	-24.67	-276.72
5	Total Comprehensive Income for the period (after tax)	-5.19	-24.67	-276.72
6	Equity Share Capital (Face Value of Re. 1/- each)	8000.00	8000.00	8000.00
7	Earnings Per Share (of Re. 1/- each) (for continuing and discontinued operations) -			
	1. Basic :	0.00	0.00	0.00
	2. Diluted :	0.00	0.00	0.00

Notes:

a. The above Results have been reviewed by the Audit Committee and taken on Record by the Board of Directors at its meeting held today.
b. The above is an extract of the detailed format of Standalone Financial Results for the quarter ended September 30, 2023, filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Standalone Financial Results for the quarter ended September 30, 2023 are available on the websites of BSE (www.bseindia.com) and Company's website (www.llcl.co.in)

Landmarc Leisure Corporation Limited
Sd/-
K. R. Mahadevan
Whole Time Director
DIN: 07485859

Date : November 9, 2023
Place : Mumbai

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF COX AND KINGS GLOBAL SERVICES PRIVATE LIMITED (IN LIQUIDATION)

Sl.No	PARTICULARS	DETAILS
1.	Name of corporate debtor	Cox and Kings Global Services Private Limited (In Liquidation)
2.	Date of incorporation of corporate debtor	March 21, 2011
3.	Authority under which corporate debtor is incorporated /registered	Registrar of Companies - Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U63040MH2011PTC215069
5.	Address of the registered office and principal office (if any) of corporate debtor	Turner Morrison Building, 1st Floor, 16, Bank Street, Fort., Mumbai City, Mumbai, Maharashtra, India, 400001
6.	Date of closure of Insolvency Resolution Process	November 09, 2023
7.	Liquidation commencement date of corporate debtor	November 09, 2023
8.	Name and registration number of the insolvency professional acting as liquidator	Rajkumar Feru Gupta Reg. No.: IBBI/IPA-001/IP-P-02103/2020-2021/13247
9.	Address and e-mail of the liquidator, as registered with the Board	502 B, Hamilton Court, Raheja Reflections, Thakur Village, Borivali East, Near W.E. Highway, Mumbai - 400066. rf.gupta86@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Rajkumar Feru Gupta Kancharsobha Debt Resolution Advisors Pvt Ltd Address: Unit # 207, Kshitij, Near Azad Nagar Metro Station, Veera Desai Road, Andheri West, Mumbai - 400053. liquidationcoxandkings@gmail.com
11.	Last date for submission of claims	December 09, 2023

Notice is hereby given that the National Company Law Tribunal Mumbai Bench has ordered the commencement of liquidation of the **M/s. Cox and Kings Global Services Private Limited (In Liquidation)** on **November 09, 2023.**

The stakeholders of **M/s. Cox and Kings Global Services Private Limited** (In Liquidation) are hereby called upon to submit their claims with proof on or before December 09, 2023, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Rajkumar Feru Gupta
Liquidator
Cox and Kings Global Services Private Limited

Date: 10th November, 2023
Place: Mumbai

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF **MPF SYSTEMS LIMITED**

RELEVANT PARTICULARS

1.	Name of corporate debtor	**MPF SYSTEMS LIMITED**
2.	Date of incorporation of corporate debtor	02nd July, 1993
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate Identity No. of corporate debtor	L65999MH1993PLC287894
5.	Address of the registered office and principal office (if any) of corporate debtor	Godown No. Unite No. B 136, Ansa Industrial Estate, Saki Vihar Road, Andheri, Mumbai- 400072, Maharashtra
6.	Insolvency commencement date in respect of corporate debtor	Date of Order: 08-11-2023 Date of Intimation of Order: 10-11-2023
7.	Estimated date of closure of insolvency resolution process	08th May, 2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	**Mr. Raghunath Sabanna Bhandari** Registration No. IBBI/IPA-002/IP-N01023/ 2020-2021/13276
9.	Address and e-mail of the interim resolution professional, as registered with the Board	*Registered Address with IBBI:* **Mr. Raghunath Sabanna Bhandari** Flat No.501 Raj Atlantis 2,Opp. SVP High School,Kanakia, Mira Road, Thane, Maharashtra - 401107 Email ID: raghunathsb@yahoo.com Registration No. IBBI/IPA-002/IP-N01023/ 2020-2021/13276
10.	Address and e-mail to be used for correspondence with the interim resolution professional	*For Communication* **Mr. Raghunath Sabanna Bhandari** 402, 4th Floor, "A" Wing, Pushp Vinod No.2, S. V. Road, Borivali West, Mumbai - 400 092. Email ID: cirp.mpfsystemslimited@gmail.com Registration No. IBBI/IPA-002/IP-N01023/ 2020-2021/13276
11.	Last date for submission of claims	24-11-2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	**Not Applicable**
13.	Names of Insolvency Professionals identified to act as AuthorisedRepresentative of creditors in a class (Three names for each class)	**Not Applicable**
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a. The Relevant Forms for the submission of the claims can be downloaded from Web link:https://www.ibbi.gov.in/ b. Details of authorized representatives are available at: **Not Applicable**

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench I has ordered the commencement of a corporate insolvency resolution process of the MPF SYSTEMS LIMITED on 08th November, 2023 and date of Intimation of orderis 10th November, 2023.

The creditors of MPF SYSTEMS LIMITED, are hereby called upon to submit their claims with proof on or before 24th November, 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Raghunath Sabanna Bhandari
Interim Resolution Professional
(Registration No. IBBI/IPA-002/IP-N01023/2020-2021/13276)
MPF SYSTEMS LIMITED

Date: 11-11-2023
Place: Mumbai

BOMBAY WIRE ROPES LIMITED

CIN: L24110MH1961PLC011922
Regd. Office : 401/405, Jolly Bhavan 1, 10, New Marine Lines, Mumbai 400020.
Email : contactus@bombaywireropes.com **website :** www.bombaywireropes.com

Extract of Unaudited Financial Results For The Quarter and Six Months Ended 30 September 2023

(all figures in Rs. Lakhs)

Particulars	Quarter ended 30.09.2023 Unaudited	Quarter ended 30.06.2023 Unaudited	Quarter ended 30.09.2022 Unaudited	Six months ended 30.09.2023 Unaudited	Six months ended 30.09.2022 Unaudited	Year Ended 31.03.2023 Audited
Total Income	4.36	2.07	2.82	6.43	5.53	10.79
Other Income	4.36	2.07	2.82	6.43	5.53	10.79
Net Profit / (Loss) for the period/year (before tax and exceptional items)	(12.03)	(8.13)	(9.51)	(20.16)	(15.25)	(32.26)
Net Profit / (Loss) for the period/ year before tax (after exceptional items)	(12.03)	(8.13)	(9.51)	(20.16)	(15.25)	(32.26)
Net Profit / (Loss) for the period/ year (after tax and exceptional items)	(12.03)	(8.13)	(9.51)	(20.16)	(15.25)	(38.59)
Total comprehensive income for the period/ year (comprising profit/(loss) for the period/year (after tax) and other comprehensive income (after tax)	(10.68)	32.85	160.16	22.17	94.71	23.99
Equity Share Capital	53.40	53.40	53.40	53.40	53.40	53.40
Other Equity						676.92
Earning Per Share (of Rs. 1/- each) (not annualised for quarterly figures)						
Basic	(0.23)	(0.15)	(0.18)	(0.38)	(0.29)	(0.72)
Diluted	(0.23)	(0.15)	(0.18)	(0.38)	(0.29)	(0.72)

The above results have been approved and taken on record by the Board of Directors in their meeting held on **10th November 2023**

The above is an extract of the detailed format of the financial results for the quarter and six months ended **30th September 2023,** filed with the Stock Exchange on **10th November, 2023** under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the financial results are availaible on the website www.bombaywireropes.com of the Company and on the website of the Stock Exchange at www.bseindia.com

For Bombay Wire Ropes Ltd
Sd/-
Raj Kumar Jhunjhunwala
Whole Time Director
DIN: 01527573

Place : Mumbai
Date : 10th November, 2023

KSHITIJ INVESTMENTS LIMITED

Regd. Office : 509, Loha Bhavan, 93 P.D. Mello Road, Carnac Bunder, Mumbai - 400 009
CIN-L67120MH1979PLC021315

STATEMENT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED ON 30.09.2023

(Rs. in Thousands except per share data)

Sr. No.	Particulars	Quarter Ended 30.09.2023 Unaudited	Quarter Ended 30.06.2023 Unaudited	Quarter Ended 30.09.2022 Unaudited	Current Period Ended 30.09.2023 Unaudited	Previous Period Ended 30.09.2022 Unaudited	Year Ended 31.03.2023 Audited
1.	**Income from Operations**	-	-	-	-	-	-
2.	**Other Income**	124.51	-	-	124.51	-	1,920.00
3.	**Total Revenue (1+2)**	**124.51**	**-**	**-**	**124.51**	**-**	**1,920.00**
4.	**Expenses**						
	(a) Cost of materials consumed	-	-	-	-	-	-
	(b)Puchases of stock -in-trade	-	-	-	-	-	-
	(c) Changes in inventories of finished goods	-	-	-	-	-	-
	(d) Work -in -process and stock -in -trade	-	-	-	-	-	-
	(e) Employee benefits expense	-	20.00	50.00	20.00	110.00	200.00
	(f) Finance Costs	-	-	-	-	-	-
	(g) Depreciation and amortisation expense	-	-	-	-	-	-
	(f) Other expenses	1,265.53	717.13	95.39	1,982.66	534.95	865.84
	Total Expenses	**1,265.53**	**737.13**	**145.39**	**2,002.66**	**644.95**	**1,065.84**
5.	**Profit / (Loss) before Exceptional & Extra ordinary items and Tax (3-4)**	**-1141.02**	**-737.13**	**-145.39**	**-1,878.15**	**-644.95**	**854.16**
6.	Exceptional items	-	-	-	-	-	-
7.	**Profit / (Loss) before Extra ordinary items and Tax (5-6)**	**-1,141.02**	**-737.13**	**-145.39**	**-1,878.15**	**-644.95**	**854.16**
8.	Extraordinary Items	-	-	-	-	-	-
9.	**Profit / (Loss) before Tax (7-8)**	**-1,141.02**	**-737.13**	**-145.39**	**-1,878.15**	**-644.95**	**854.16**
10	Tax expense						
	Current	-	-	-	-	-	-
	Deferred	-	-	-	-	-	-
11	**Profit after Tax from Continuing Operation (9-10)**	**-1,141.02**	**-737.13**	**-145.39**	**-1,878.15**	**-644.95**	**854.16**
12	**Profit / (Loss) after Tax from discontinuing operations**	-	-	-	-	-	-
13	Tax Expenses of discontinuing operations	-	-	-	-	-	-
14	**Profit / (Loss) after Tax from discontinuing operations (12-13)**	-	-	-	-	-	-
15	**Net Profit after Tax (11+14)**	**-1,141.02**	**-737.13**	**-145.39**	**-1,878.15**	**-644.95**	**854.16**
16	Other Comprehensive Income						
	A. Items that will not be reclassified to profit or loss	-	-	-	-	-	-
	B. Items that will be reclassified to profit or loss	-	-	-	-	-	-
	Total Other Comprehensive Income (16 A+ 16B)	-	-	-	-	-	-
17	**Total Comprehensive Income (15+16)**	**-1,141.02**	**-737.13**	**-145.39**	**-1,878.15**	**-644.95**	**854.16**
18	Paid-up Equity Share Capital (Face Value of Rs. 10 each)	6,294.00	6,294.00	6,294.00	6,294.00	6,294.00	6,294.00
19	Reserves (Excluding Revalutation Reserves)						-1,245.42
20	Earnings per equity share (Face Value of Rs. 10 each) (not annualized) (Rs.)						
	(a) Basic	-1.813	-1.171	-0.231	-2.984	-1.025	1.357
	(b) Diluted	-1.813	-1.171	-0.231	-2.984	-1.025	1.357

Notes:

1. The Unaudited Standard Financial Result were reviewed by the Audit Committee and approved at the meeting of the Board of Directors of the Company at its meeting held on 10 th November, 2023
2. Statutory Auditors have carried out a Limited Review of the above results. There are no qualification in the limited review report.
3. There is no separate segment as per AS 17 as most of the operation is related to single segment
4. There was no investor complaint received during the quarter
5. Previous period/ year figures have been regrouped/ reclassified wherever found necessary, to conform to current period/year classification.

FOR KSHITIJ INVESTMENTS LIMITED
PRANAV RAJKUMAR
Director
DIN: 00289342

Place : Mumbai
Date : 10.11.2023

Parle Industries Limited

(Formerly known as Parle Software Limited)

CIN No. L21000MH1983PLC029128
Regd(O) : C/406, Crystal Plaza, New Link Road, Andheri West, Mumbai City MH 400053 IN.
Tel No. 02240132875, **Email:** info@parleindustries.com, **Website :** www.parleindustries.com

STATEMENT OF UN-AUDITED FINANCIAL RESULTS FOR THE SECOND QUARTER ENDED 30TH SEPTEMBER, 2023

(Rs.in Lakhs except EPS)

	PARTICULARS	Quarter Ended 30.09.2023 Unaudited	Quarter Ended 30.06.2023 Unaudited	Quarter Ended 30.09.2022 Unaudited	Half Year ended 30.09.2023 Unaudited	Half Year ended 30.09.2022 Unaudited	Year Ended 31.03.2023 Audited
I)	Revenue From Operation	-	-	-	-	-	10.50
II)	Other Income	13.50	-	17.38	13.50	34.84	69.61
III)	**Total Revenue (I+II)**	**13.50**	**-**	**17.38**	**13.50**	**34.84**	**80.11**
IV)	**Expenses:**						
	a) Cost of material consumed	-	-	-	-	-	-
	b) Purchase of stock-in-trade	-	-	-	-	-	-
	c) Changes in inventories of finished goods, stock in trade and work-in-progress	-	-	-	-	-	14.64
	d) Employee benefits expenses	0.72	0.72	1.90	1.44	3.78	6.88
	e) Finance Costs -	-	0.00	-	0.00	-	
	f) Depreciation and amortisation expense	0.04	0.04	0.10	0.08	0.19	0.38
	g) Other expenses	13.10	6.11	13.98	19.21	20.15	42.13
	Total Expenses (IV)	**13.86**	**6.86**	**15.98**	**20.72**	**24.12**	**64.02**
V)	**Profit (+) / Loss (-) before Exceptional and Tax (III-IV)**	**(0.36)**	**(6.86)**	**1.40**	**(7.22)**	**10.72**	**16.09**
VI)	Exceptional items	-	-	-	-	-	4.35
VII)	**Profit (+) / Loss (-) before Tax (V-VI)**	**(0.36)**	**(6.86)**	**1.40**	**(7.22)**	**10.72**	**11.75**
VIII)	**Tax Expenses**	**-**	**-**	**0.36**	**0.81**	**6.78**	**7.84**
	1) Current Tax	-	-	0.36	-	2.78	3.05
	2) (Excess) / Short provision for Tax	-	-	-	-	4.00	-
	2) Deffered Tax	-	-	-	0.81	-	4.79
IX)	Profit (+) / Loss (-) for the period (VII-VIII)	(0.36)	(6.86)	1.04	(8.03)	3.93	3.91
X)	Other Comprehensive Income (OCI)						
i.	Items that will not be reclassified to Profit and Loss	-	-	-	-	-	-
ii.	Income Tax relating to Items that will not be reclassified to Profit or Loss	-	-	-	-	-	-
iii.	Items that will be reclassified to Profit or Loss	-	-	-	-	-	-
iv.	Income Tax relating to Items that will be reclassified to Profit or Loss	-	-	-	-	-	-
	Total Comprehensive Income	**-**	**-**	**-**	**-**	**-**	**-**
XI)	**Total Comprehensive Income for the period**	**(0.36)**	**(6.86)**	**1.04**	**(8.03)**	**3.93**	**3.91**
XII)	**Paid up Equity Share Capital (Face Value of Rs.10/ each)**	**1,400.00**	**1,400.00**	**1,400.00**	**1,400.00**	**1,400.00**	**1,400.00**
XIII)	Other Equity -	-	-	-	-	-	636.50
XIV)	Earnings Per Share (of Rs.10/- each) (not annualised)						
	(1) Basic (Rs. Per Share)	(0.00)	(0.05)	0.01	(0.06)	0.03	0.03
	(2) Diluted (Rs. Per Share)	(0.00)	(0.05)	0.01	(0.06)	0.03	0.03

Notes:

1 The unaudited financial results for the quarter and half year ended 30th September, 2023 have been reviewed by the Audit Committee and approved by the Board of Directors at their meeting held on 10th November, 2023. The unaudited Financial Results are prepared in accordance with Companies (Indian Accounting Standard) Rule, 2015 as prescribed under Section 133 of the Companies Act, 2013.

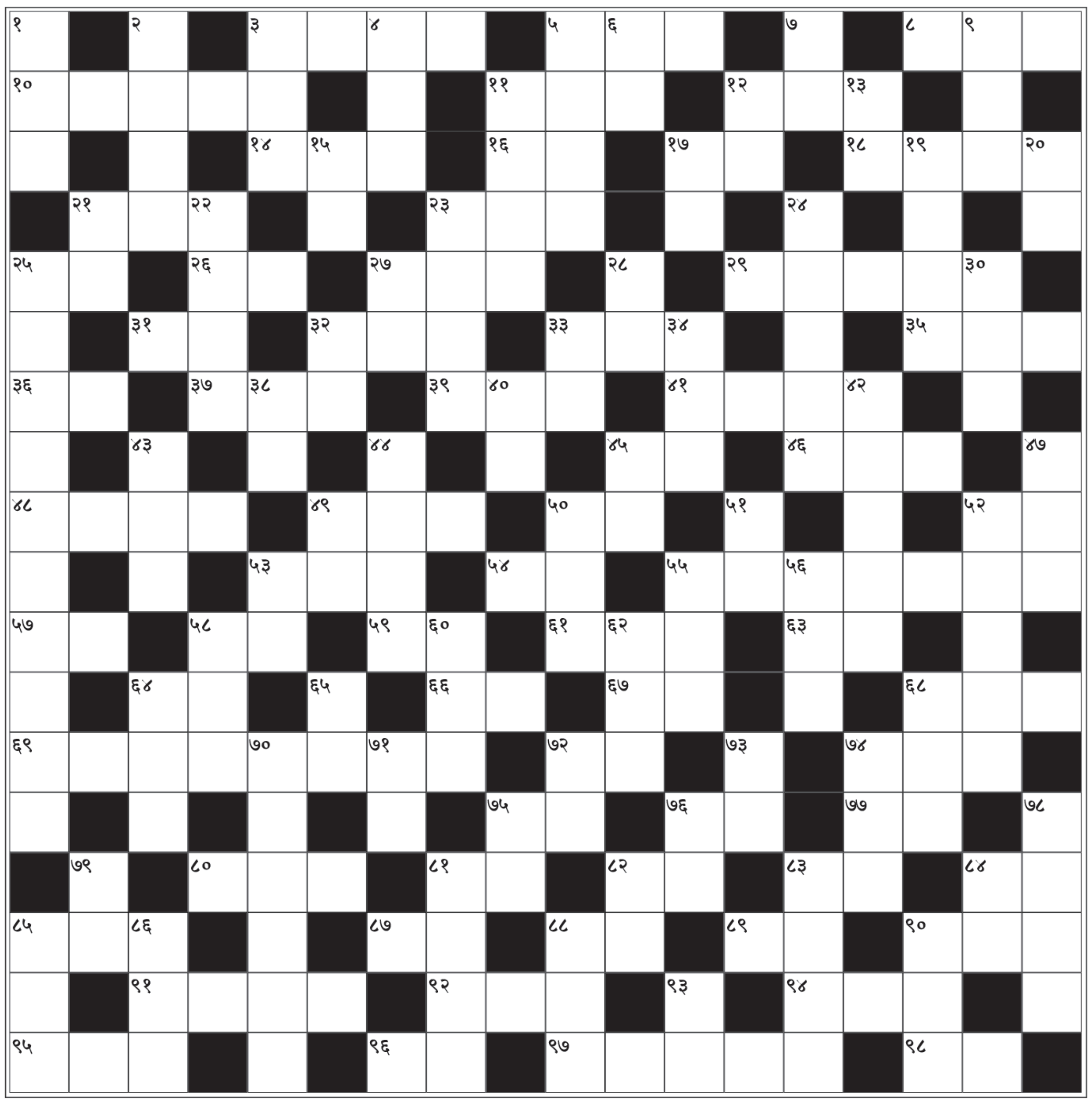
2 The Company operates only in one segment ie. Infrastructure and Real Estate and all other allied activities revolving around the same. As such there is no other seperate reportable segment as defined by IND AS 108- "Operating Segments."

3 The Figures have been regrouped and/or reclassified wherever necessary.

On Behalf of the Board
PARLE INDUSTRIES LIMITED
(CIN : L21000MH1983PLC029128)
Rakeshkumar Mishra
Exec-Director
DIN: 06919510

Place : Mumbai
Date : 10th November, 2023

नवाकाळ शब्दकोडे-७१३



आडवे शब्द –

३. तिमिर, काळोख ५. कोळशाचे गोदाम ८. विपुलता, चंगळ १०. ऐषोरामात राहणे ११. संसारी जीवनातील, इहलोकातील १२. इच्छा १४. इतराजी १६. पोपट १७. घेराव १८. नावापुरता २१. चिखल २३. अशुभाची सावली २५. प्रत्येक २६. मैत्र २७. नवऱ्याची दुसरी पत्नी २९. गूढ ३१. वाद्याचा ठेका ३२. लहान, छोटा ३३. दूध काढणे ३५. तांड्याने राहणारी व्यापारी जमात ३६. कागदाचे चारशे ऐंशी ताव ३७. शेतकऱ्याला मदतीदाखल मिळालेले सरकारी कर्ज ३९. श्रीरामाला बोरे देणारी भिल्ल स्त्री ४१. कोझिकोडे नावानेही ओळखले जाणारे केरळमधले महत्त्वाचे बंदर, वास्को-द-गामा याच ठिकाणी उतरला होता असे सांगतात ४५. ओझे, वजन ४६. थापा मारणारा ४८. ग्लानी, अनुत्साह ४९. त्वचेचा रंग काळवंडणे ५०. वर्ष, संवत्सर ५२. रीत ५३. शर्करा ५४. सर्प ५५. इतरांचा विचार न करता स्वतःचा हट्ट चालवणे, मनाच्या लहरीनुसार वागणे ५७. पोलिसी गणवेष, खबर ५८. सावकाश ५९. किनारा ६१. शीण, दमणूक ६३. रक्तवाहिनी ६४. सोबत ६६. माफी ६७. सुग्रीवाचा भाऊ, आश्रय देणारा, पाठीराखा ६८. निर्मिती ६९. वाट्टेल त्या मार्गाने, काहीही करून ७२. हस्तलिखित ७४. रुग्ण ७५. चोळीचे कापड ७६. मक्षिका ७७. ताकद, बळ ८०. फजिती ८१. लुब्ध ८२. वेदना ८३. फळांचा राजा ८४. लोभ, हावरटपणा ८५. गायब ८७. पवित्र ८८. प्रखर ८९. कंडू ९०. निष्पाप ९१. कर्ज देणारा ९२. तमाशातील शृंगारप्रधान गीत ९४. नित्य ९५. लाजाळू ९६. बेकी ९७. पुस्तके घरी नेऊन वाचण्याची सोय असलेले ठिकाण ९८. स्थूल, जाड

उभे शब्द –

१. मजकुराचा खर्डा २. अपमान ३. स्त्री ४. चिंता ५. प्रथा ६. भस्म ७. यज्ञ ९. काळोख, काजळी ११. इंद्राचा हत्ती १२. उकळून बनवलेला अर्क १३. विविध १५. कबूल १७. गावाची शीव १९. ढाक्क्याचे प्रसिद्ध कापड २०. त्रासलेला २१. हात २२. सल्ला, चर्चा २३. हळू २४. ज्याचा शेवट गूढ आहे अशी गोष्ट २५. एकदम भांडायला उठणे २७. माळ, वरिष्ठ, साहेब २८. गद्दारी ३०. ग्रामदेवतांपैकी एक, पार्वतीचे रूप ३२. स्त्री, नार ३३. रस्सी ३४. असंमती ३८. थंड ४०. मनात नसताना ४२. तपासणी करणारा ४३. नसते लचांड ४४. पश्चात्ताप ४५. शपथ ४७. फिर्याद ४९. भस्म, रक्षा ५०. आण ५१. दिवस ५२. कैवार ५३. हाक ५५. गुंड ५६. मनुष्य ५८. घुसळण ६०. सुरक्षा ६२. कुंपणाचा वा झोपडीचा दरवाजा ६४. अयोध्येचे एक नाव ६५. आग्रह ६८. पायताण ७०. हरिदास ७१. रेघ, रेषा ७२. शिवलिंग ७३. समाधान ७४. पितामह ७५. रुष्ट, हिरमोड झाल्याने नाराज ७६. कळस ७८. प्रसंग, संधी ७९. अंकुर, कोंब, सुटे पैसे, चिल्लर ८१. त्वरित ८२. गुंतलेला ८३. हनुमान ८४. त्रास, कष्ट ८५. हिशोबातील गोंधळ ८६. अस्ताव्यस्त पडलेल्या वस्तू, व्यवसायाचा विस्तार ८८. त्रुटी (अ.व.) ९०. समाविष्ट, सहभागी ९३. काताच्या जोडीने विडा रंगवणारा घटक, पूर्वी भिंतीला रंग देण्यासाठी याचा वापर करीत •

नवाकाळ कोडे क्रमांक ७१२ चे उत्तर

आडवे शब्द : १. ढाल ३. विकल्प ५. सिंचन ७. संतसमागम ११. कज्जेदलाल १२. मोहक १३. विक्षिप्त १४. हाक १६. पकड १८. गवार २०. वडवानल २२. आतप २३. लागवड २४. यादी २६. ग्वाही २७. जार २८. खटला ३०. नफा ३२. मखलाशी ३३. कळी ३४. दमयंती ३५. पक्षी ३७. बापडा ४०. खाट ४१. घराणेशाही ४४. हूड ४५. धोबीपछाड ४८. पत्नी ४९. खाण ५०. सेविका ५२. टक ५३. भरवसा ५४. जाणता ५७. रंक ५९. राऊळ ६१. कमाई ६३. विपरीत ६६. नवलाई ६९. उदक ७०. मान ७२. डाव ७३. अटळ ७५. वाडगा ७७. संचित ७८. वचपा ७९. दांभिक ८०. गतिमान ८१. वात ८२. मजा ८३. वपु ८४. जट ८५. यश ८६. दवा ८७. मदत ८८. कानन ९०. गमजा ९१. लहान ९२. शहारा ९४. यथाशक्ती ९६. बडगा ९७. संकट ९८. लगाम १००. कुसंगत १०२. ईर १०३. लकब १०४. वलय १०५. बिलगणे

उभे शब्द : १. ढाक २. लज्जेखातर ३. विलाप ४. कलकलाट ५. सिंहगड ६. चकवा ७. संक्षिप्त ८. तप्त ९. मार्तंड १०. महान १५. कलम १७. डगला १९. रया २०. वहीम २१. वाटेला जाणे २२. आजानुबाहू २५. दीन २८. खळी २९. पायंडा ३१. फापटपसारा ३३. कडा ३४. दमछाक ३६. बहीण ३८. पडसे ३९. तंबी ४२. राखण ४३. शाखा ४५. धोका ४६. पटकन ४७. बारव ५१. विषारी ५४. जाळ ५५. ताकदवान ५६. पवि ५८. फैलाव ६०. ऊर ६२. माकड ६४. परिचित ६५. तमा ६७. वडापाव ६८. कटकट ७१. नवजात ७३. अभिजन ७४. अतिशयोक्ती ७६. गाजावाजा ७७. संवाद ८०. गय ८२. मदन ८३अ. पुकारा ८६. दम लागणे ८७. महागाई ८९. कथा ९१. लड ९२. शकल ९३. हाटक ९४. यमल ९५. शत ९६. बघे ९९. गाव १००. कुल १०१. संग

वरळी सी लिंकवर भीषण अपघात ३ जणांचा मृत्यू! ९ जण जखमी

पान ३ वरून

६ जण गंभीर जखमी झाले. या भीषण अपघातात आरोपी सरफराज देखील जखमी झाला. त्याच्यावर जवळच्या रुग्णालयात उपचार सुरू असून, त्याला रुग्णालयातून डिस्चार्ज मिळताच अटक केली जाईल, अशी माहिती पोलिसांनी दिली.

दरम्यान, या अपघातावेळी तेथे भाजप नेते जितेंद्र चौधरी होते. 'या कार चालकाने मला मारण्याचा प्रयत्न केला होता, असा दावा त्यांनी केला आहे. एका कार्यक्रमातून परतताना सी लिंकवर मागून आलेल्या कारने मी ज्या बाजूला बसलेलो त्याच बाजूला धडक दिली. मी समुद्रात पडण्यापासून वाचलो. यानंतर ही कार त्याच वेगाने टोल नाक्याच्या दिशेने गेली. टोल नाक्यावर गाड्या उभ्या असतील असा त्याला अंदाज नसावा. यामुळे त्याने तेथील गाड्यांना धडक दिली,' असेही त्यांनी सांगितले.

धारावी पुनर्वसन प्रकल्पातील रेल्वे भूसंपादनासाठी दिलेले ५०० कोटी रुपये 'म्हाडा'ला परत मिळाले

पान ८ वरून

(स्पेशल पर्पज व्हेइकल) च्या माध्यमातून एकत्रित विकास करण्यासंदर्भात ५ नोव्हेंबर, २०१८ रोजी शासन निर्णयाद्वारे मंजूरी देण्यात आली. या मंजुरीत धारावी अधिसूचित क्षेत्रालगत असलेल्या व धारावी अधिसूचित क्षेत्रातील भारतीय रेल्वेच्या मालकीच्या एकूण अंदाजित ४६ एकर जमिनीच्या उपलब्धतेसंदर्भात रेल्वे मंत्रालयाशी समन्वय साधण्याचा निर्णय घेण्यात आला. या अनुषंगाने महाराष्ट्र राज्याचे तत्कालीन मुख्यमंत्री व तत्कालीन केंद्रीय रेल्वे मंत्री यांच्या दरम्यान २४ फेब्रुवारी २०१९ रोजी बैठक झाली. या बैठकीत रेल्वे मंत्रालयाने विचाराधीन जमीन धारावी पुनर्वसन प्रकल्पातील सेक्टर १ ते ५ च्या विशेष हेतु कंपनीमार्फत एकत्रित विकासाच्या अनुषंगाने उपलब्ध करून देण्याची तयारी दर्शविली. या बैठकीनुसार धारावी अधिसूचित क्षेत्रालगतच्या रेल्वेची जमीन संपादित करण्यासाठी रेल्वेला ८०० कोटी रुपये आगाऊ भरणा करण्यासाठी त्यातील २०० कोटी रुपये म्हाडाने उपलब्ध करून देणे, ३०० कोटी रुपये महाराष्ट्र निवारा निधीतून उपलब्ध करून देणे व ३०० कोटी रुपये झोपडपट्टी पुनर्वसन प्राधिकरणाने उपलब्ध करून द्यावी असे आदेश राज्य शासनाने २८ मे, २०१९ रोजीच्या शासन निर्णयाद्वारे दिले. त्यानुसार म्हाडातर्फे ५०० कोटी रूपयांचा निधी धारावी पुनर्वसन प्रकल्पाला सुपूर्द करण्यात आला.

मागील १२ महिन्यांमधील तापमान पृथ्वीच्या इतिहासातील सर्वात उष्ण

पान ३ वरून

किमान १० दिवस अतिउष्ण दिवस अनुभवले. हे प्रमाण सामान्य तापमानापेक्षा ३ पट अधिक असल्याचीही नोंद झाली. या काळात सरासरी जागतिक तापमान १.३ अंश सेल्सिअस नोंदवली गेली. दरम्यान, लोकांना हे माहिती आहे की, पर्यावरणात सातत्याने बदल होत आहेत. पण हे बदल का होत आहेत, ते लोकांना कळत नाही. कारण ते वास्तवाकडे बघतच नाही. आपण अजूनही कोळसा, तेल आणि नैसर्गिक वायू जाळत आहोत, अशी प्रतिक्रिया क्लायमेट रिसर्च सेंटरचे वैज्ञानिक अँड्र्यू पर्शिंग यांनी दिली.

शुद्धिपत्रक

के. एन. ओम गणेश को-ऑपरेटिव्ह हौसिंग सोसायटी लि. च्या वतीने, बिजनेस स्टँडर्ड आणि नवाकाळ अशा दोन्ही वृत्तपत्रांमध्ये दिनांक ०९ नोव्हेंबर, २०२३ रोजी प्रकाशित सार्वजनिक सूचनेकडे लक्ष वेधण्यात येत आहे, ज्यामध्ये नजरचुकीने सूचनेचा कालावधी नमूद करण्याचे राहून गेले आहे. त्याकरिता सूचनेचा कालावधी १५ दिवस असा वाचा. सूचना उर्वरित मजकूर पूर्ववत राहील.

स्थळ : मुंबई
दिनांक : ११/११/२०२३

के. एन. ओम गणेश को-ऑप. हौसिंग सोसायटी लि. करिता व वतीने
मा. सचिव
(मो.) : ८३५६०९६५९८

फक्त दोनच तास फटाके वाजवा
उच्च न्यायालयाने निर्बंध वाढवले

पान ३ वरून

महापालिकेकडून हायकोर्टाला सांगण्यात आले. यावर हे सर्व उपाय करून तुम्ही मुंबईकरांवर कोणतेही उपकार करत नाही. हे तुमचे कर्तव्यच आहे. तुमच्याकडून यापेक्षा बरेच काही अपेक्षित आहे. असे मुख्य न्यायमूर्ती देवेंद्र कुमार उपाध्याय यांनी सुनावले. यावर राज्य सरकारकडून देखील युक्तिवाद करण्यात आला. १९ नोव्हेंबरपर्यंत बांधकामातील डेब्रिज वाहून नेणाऱ्या ट्रकवर पूर्णपणे बंदी लागू करण्यात आली आहे. सामानाची ने-आण करण्यास मुभा असणार आहे. मात्र डेब्रिज वाहतुकीवर बंदी लागू असणार असल्याचे हायकोर्टाने म्हटले.

दोडामार्ग ग्रामीण रुग्णालय बंद होण्याच्या मार्गावर

वैद्यकीय अधिकाऱ्यांचे राजीनामे

■ दोडामार्ग

शासनाच्या दुर्लक्षामुळे कायमच चर्चेत राहिलेले दोडामार्ग ग्रामीण रुग्णालय बंद होण्याच्या मार्गावर आहे. पगार वेळेत मिळत नसल्याने या रुग्णालयातील दोन्ही वैद्यकीय अधिकाऱ्यांनी राजीनाम्याचे अस्त्र उगारले आहे. त्यामुळे आता वैद्यकीय विभागाचा भोंगळ कारभार चव्हाट्यावर आला आहे.

याबाबत ठाकरे गटाचे उपजिल्हाप्रमुख बाबुराव धुरी यांनी आरोग्यमंत्री तानाजी सावंत यांना पत्र पाठवत हे रुग्णालय सुरू राहण्यासाठी आरोग्याच्या सोयी सुविधा पुरवण्याची मागणी केली आहे. वैद्यकीय अधिकाऱ्यांचे वेतन वेळीच अदा करणे, स्त्रीरोगतज्ज्ञ नेमणे, बालरोग तज्ज्ञ नेमणे, औषधांचा योग्य पुरवठा करणे, रुग्णवाहिकेवर कायमस्वरुपी चालक नेमणे, अशी मागणी बाबुराव धुरी यांनी पत्रातून केली आहे. रुग्णालयातील आरोग्याच्या प्रश्नांबाबत गांभीर्याने लक्ष द्यावे, अन्यथा शिवसैनिकांच्या रोषाला सामोरे जावे लागेल, असा इशारा बाबुराव धुरींनी दिला आहे.

फॉर्म जी
मॅन्युफॅक्चरींग आणि एक्सपोर्ट इंडस्ट्रीजमध्ये कार्यरत केस्मा इम्पेक्स प्रायव्हेट लिमिटेड करीता
स्वारस्याच्या अभिव्यक्तीकरिता निमंत्रण
(भारतीय नादारी आणि दिवाळखोरी मंडळ, (कॉर्पोरेट व्यक्तीसाठी नादारी विभेदन प्रक्रिया) विनियम २०१६ च्या नियम ३६ए (१) अंतर्गत)

प्रस्तुत तपशिल		
१.	पॅन / सीआयएन / एलएलपी क्र. सह कॉर्पोरेट कर्जदाराचे नाव	केस्मा इम्पेक्स प्रायव्हेट लिमिटेड पॅन : AABCK5728R CIN : U51900MH1992PTC064967
२	नोंदणीकृत कार्यालयाचा पत्ता	ई/९, एम. आर. हाऊसींग सोसायटी, रिलीफ रोड, रहेजा कॉलेज समोर, सांताक्रुझ (प.), मुंबई - ४०००५४
३	संकेतस्थळाचा यूआरएल	निरंक
४	जेथे बहुसंख्य स्थावर मालमत्ता स्थित आणि त्या स्थळाचा तपशील	टिप पहा*
५	प्रमुख उत्पादन / सेवांची स्थापित क्षमता	-
६	मागील वित्तीय वर्षामध्ये विक्री केलेल्या प्रमुख उत्पादन/सेवांचे परिमाण आणि मूल्य	मागील वित्तीय वर्ष २०१९-२०२० : प्रचालनामधून महसूल रु.२४,६०,७०,६४७
७	कर्मचारी / कार्मिकांची संख्या	टिप पहा*
८	दोन वर्षांचा (परिशिष्टांसह) अंतिम उपलब्ध वित्तीय अहवाल, धनकोंची यादी, प्रक्रियेच्या पुढील कार्यक्रमाच्या संबंधित तारखा समाविष्ट अधिक तपशील येथे उपलब्ध आहे :	इमेलद्वारे तपशील प्राप्त करू शकता : kipl@rirp.co.in caamith.gupta@gmail.com
९	संहितेच्या अनुच्छेद २५ (२)(एच) अंतर्गत विभेदन अर्जदाराकरिताची पात्रता येथे उपलब्ध आहे :	इमेलद्वारे तपशील प्राप्त करू शकता : kipl@rirp.co.in caamith.gupta@gmail.com
१०	स्वारस्याची अभिव्यक्ती स्वीकारण्याची अंतिम तारीख	२७ नोव्हेंबर, २०२३
११	प्रस्तावित विभेदन अर्जदारांची अस्थायी यादी वितरणाची तारीख	७ डिसेंबर, २०२३
१२	अस्थायी यादीला हरकत सादर करण्याची अंतिम तारीख	१२ डिसेंबर, २०२३
१३	स्वारस्याची अभिव्यक्ती सादर करण्यासाठी कार्यरत ई-मेल आयडी	kipl@rirp.co.in caamith.gupta@gmail.com

* कॉर्पोरेट कर्जदाराच्या निलंबित संचालक मंडळाने माहिती पुरविलेली नाही.

सही/-
राजकुमार जैस्वाल
१२ सप्टेंबर, २०२३ दिनांकित माननीय एनसीएलटी, मुंबईच्या आदेशान्वये केस्मा इम्पेक्स प्रायव्हेट लिमिटेडच्या चालू असलेल्या सीआयआरपीचे विभेदन व्यवसायिक म्हणून रेनासेन्स इन्सॉल्व्हन्सी रिझॉल्यूशन प्रोफेशनल प्रायव्हेट लिमिटेडचे अधिकृत स्वाक्षरीकर्ते
पत्रव्यवहाराचा पत्ता : १०१, कनाकिया अत्रियम २, क्रॉस रोड ए, चकाला एमआयडीसी, अंधेरी पूर्व, मुंबई - ४०००९३, लँडमार्क कोर्ट यार्ड मेरियटच्या मागे.
ई-मेल : caamith.gupta@gmail.com, kipl@rirp.co.in
आयबीबीआय नोंदणी क्र. : IBBI/IPE-0093/IPA-1/2022-23/50034
अभिहस्तांकनाकरिता अधिकृती वैध : १५ मार्च, २०२४ पर्यंत
दिनांक : ११ नोव्हेंबर, २०२३
स्थळ : मुंबई

फॉर्म ए
सार्वजनिक उद्घोषणा
(भारतीय नादारी आणि दिवाळखोरी मंडळ,
(कॉर्पोरेट व्यक्तीसाठी नादारी विभेदन प्रक्रिया) विनियमन २०१६ च्या नियम ६ अंतर्गत)
एमपीएफ सिस्टिम्स लिमिटेडच्या धनकोंचे लक्ष वेधण्यासाठी

प्रस्तुत तपशिल		
१	कॉर्पोरेट कर्जदाराचे नाव	**एमपीएफ सिस्टिम्स लिमिटेड**
२	कोर्पोरेट कर्जदाराच्या स्थापनेची तारीख	०२ जुलै, १९९३
३	प्राधिकारी ज्यांच्या अंतर्गत कॉर्पोरेट कर्जदाराची स्थापना/नोंदणी करण्यात आली आहे.	कंपनी निबंधक, मुंबई
४	कॉर्पोरेट कर्जदाराचा कॉर्पोरेट ओळख क्र.	L65999MH1993PLC287894
५	कॉर्पोरेट कर्जदाराच्या नोंदणीकृत कार्यालयाचा आणि प्रमुख कार्यालयाचा (असल्यास) पत्ता	गोडाऊन क्र. युनिट क्र. बी १३६, अन्सा इंडस्ट्रीयल इस्टेट, साकी विहार रोड, अंधेरी, मुंबई - ४०००७२, महाराष्ट्र.
६	कॉर्पोरेट कर्जदाराच्या संबंधात दिवाळखोरी प्रारंभाची तारीख	आदेशाची तारीख : ०८-११-२०२३ आदेश सूचनेची तारीख : १०-११-२०२३
७	नादारी विभेदन प्रक्रिया बंद होण्याची अनुमानित तारीख	०८ मे, २०२४
८	अंतरिम विभेदन व्यवसायिक म्हणून कार्यरत नादारी व्यवसायिकाचे नाव आणि नोंदणी क्र.	श्री. रघुनाथ सबन्ना भंडारी नोंदणी क्र. IBBI/IPA-002/IP-N01023/2020-21/13276
९	मंडळाकडे नोंदणीकृत असल्यानुसार, अंतरिम विभेदन व्यवसायिकाचा पत्ता आणि ईमेल	आयबीबीआयकडे नोंदणीकृत पत्ता : श्री. रघुनाथ सबन्ना भंडारी फ्लॅट क्र. ५०१, राज अ‍ॅटलांटीस २, एसव्हीपी हायस्कूलच्या समोर, कनाकिया, मीरा रोड, ठाणे, महाराष्ट्र - ४०११०७ ईमेल आयडी : raghunathsb@yahoo.com नोंदणी क्र. IBBI/IPA-002/IP-N01023/2020-21/13276
१०	अंतरिम विभेदन व्यवसायिकासोबत संपर्कासाठी वापरण्यात येणारा पत्ता आणि ईमेल	आयबीबीआयकडे नोंदणीकृत पत्ता : श्री. रघुनाथ सबन्ना भंडारी ४०२, ४ था मजला, 'ए' विंग, पुष्प विनोद क्र. २, एस. व्ही. रोड, बोरीवली पश्चिम, मुंबई - ४०० ०९२. ईमेल आयडी : **cirp.mpfsystemslimited@gmail.com** नोंदणी क्र. **IBBI/IPA-002/IP-N01023/2020-21/13276**
११	दावे सादर करण्याची अंतिम तारीख	२४-११-२०२३
१२	अंतरिम विभेदन व्यवसायिकाद्वारे निर्धारित, सेक्शन २१ च्या उप - सेक्शन (६ए) च्या कलम (बी) अंतर्गत काही असल्यास, धनकोंचे प्रवर्ग	लागू नाही
१३	प्रवर्गामध्ये धनकोंचे अधिकृत प्रतिनिधी म्हणून काम करण्यासाठी अभिज्ञात नादारी व्यवसायिकाचे नाव (प्रत्येक वर्गासाठी तीन नावे)	लागू नाही
१४	अ) संबंधित प्रपत्र आणि ब) अधिकृत प्रतिनिधींचा तपशील येथे उपलब्ध	अ. दावे सादर करण्यासाठी संबंधित फॉर्म वेब लिंकवरून डाऊनलोड करा : **https://www.ibbi.gov.in/** ब) अधिकृत प्रतिनिधींच्या उपलब्धतेचा तपशील : लागू नाही.

याद्वारे सूचना देण्यात येते की, राष्ट्रीय कंपनी कायदा न्यायाधिकरणाने एमपीएफ सिस्टिम्स लिमिटेडची कॉर्पोरेट नादारी विभेदन प्रक्रिया प्रारंभ करण्याचा आदेश ०८ नोव्हेंबर, २०२३ रोजी देण्यात आला आणि १० नोव्हेंबर, २०२३ रोजी देण्यात आला.

एमपीएफ सिस्टिम्स लिमिटेडच्या धनकोंना, याद्वारे त्याचे दावे पुराव्यांसोबत २४ नोव्हेंबर, २०२३ रोजी किंवा तत्पूर्वी अंतरिम विभेदन व्यवसायिकांकडे त्यांच्या मुद्दा क्र. १० समोर नमूद पत्त्यावर सादर करण्यासाठी आमंत्रित करण्यात येत आहे.

वित्तीय धनकोनी त्यांच्या पुराव्यासोबतचे दावे केवळ इलेक्ट्रॉनिक साधनाद्वारे प्रस्तुत करावेत. अन्य सर्व धनको त्यांचे पुराव्यासोबतचे दावे व्यक्तीशः, टपालाद्वारे किंवा इलेक्ट्रॉनिक साधनांद्वारे सादर करू शकतील.

रघुनाथ सबन्ना भंडारी
अंतरिम विभेदन व्यवसायिक
(नोंदणी क्र. IBBI/IPA-002/IP-N01023/2020-21/13276)
एमपीएफ सिस्टिम्स लिमिटेड

दिनांक : ११-११-२०२३
स्थळ : मुंबई

चिकनगुनिया संपणार! अमेरिकेत लशीला मान्यता

पान ३ वरून

गंभीर वैद्यकीय उपचार घेत असलेल्या लोकांसाठी हा आजार धोकादायक ठरतो. या आजारावर आतापर्यंत लस वा उपचार उपलब्ध नव्हते. आता इक्सचिकला अमेरिकेत मान्यता मिळाल्याने विषाणूचा सर्वाधिक प्रादुर्भाव असलेल्या देशांमध्ये लशीची जोरदार विक्री होण्याची अपेक्षा आहे. अमेरिकेच्या अन्न आणि औषध प्रशासनाने सांगितले की, चिकनगुनिया विषाणू नवीन प्रदेशात पसरला आहे. या रोगाचा आता जागतिक प्रसार झाला आहे. गेल्या १५ वर्षांत चिकनगुनियाचे ५० लाखांहून अधिक रुग्ण आढळले आहेत. चिकनगुनिया विषाणूच्या संसर्गामुळे गंभीर आजार आणि दीर्घकालीन आरोग्य समस्या उद्भवू शकतात. त्यामुळे वैद्यकीय गरज लक्षात घेऊन या लशीला मान्यता देण्यात आली आहे. व्हॅल्नेव्हाच्या या लशीचा एकच डोस घ्यावा लागेल. या लशीच्या उत्तर अमेरिकेतील ३,५०० रुग्णांवर दोन क्लिनिकल चाचण्या घेण्यात आल्या आहेत. लस दिल्याने लोकांमध्ये डोकेदुखी, थकवा, स्नायू आणि सांधे दुखणे, ताप कमी झाला. या चाचण्यांमध्ये इक्सचिक लस घेतलेल्या १.६ टक्के लोकांमध्ये गंभीर परिणाम नोंदवण्यात गेले. त्यापैकी दोघांना हॉस्पिटलमध्ये दाखल करण्यात आले. मात्र, चाचण्या मोठ्या प्रमाणावर यशस्वी ठरल्याने या लशीला मान्यता देण्यात आली.

पनवेल महानगरपालिका
शहर अभियंता विभाग
जाहीर ई-निविदा सुचना

निविदा सुचना क्र. पमपा/बांधकाम/४४२३/प्र.क्र.५६/४०५१/ २०२३ **दिनांक : १०/११/२०२३**

आयुक्त, पनवेल महानगरपालिका खालील नमूद कामाकरिता सार्वजनिक बांधकाम विभाग, केंद्रीय सार्वजनिक बांधकाम विभाग, महाराष्ट्र जीवन प्राधिकरण, सिडको इत्यादी शासकीय/ निम शासकीय (Centeral Government/ State Government/ Government under taking) विभागात खालील कामासाठी पात्र अनुभवी ठेकेदाराकडून बी-२ शतमान पद्धतीनुसार जाहीर ई-निविदा मागवित आहेत.

अ. क्र.	निविदा क्र.	कामाचे नाव	निविदा रक्कम रु. (Without GST)
१.	PMC/CE/ २३२/ २०२३-२४	पनवेल महानगरपालिकेच्या मालकीच्या आद्य क्रांतिवीर वासुदेव बळवंत फडके नाट्यगृहातील स्टेजचे नुतनीकरण करणे.	४७,२०,७२५/-

या कामाच्या ई-निविदेबाबतची माहिती शासनाच्या 'http://mahatenders.gov.in' या संकेतस्थळावर दि. १३/११/२०२३ रोजी प्रसिद्ध करण्यात येईल. संबंधित निविदाधारकांनी याची नोंद घ्यावी.

सही/-
अतिरिक्त आयुक्त (I)
पनवेल महानगरपालिका

उल्हासनगर महानगरपालिका
कोविड १९ लसीकरण १८ वर्ष वरील सर्व लाभार्थींसाठी दिनांक १३/११/२०२३
UMC Covid Vaccination Session Plan Dated : 13/11/2023

Sr. no.	Date of Session	Site of session	Pincode for booking	Incharge UPHC	Time	Targeted Beneficaries Age Group	Specification	Precautionary Dose (Booking Type)	Type of Vaccine	ID/ Document Required
1	13-11-2023 Monday	Kamala Nehru Nagar/Tilak Nagar, Near Water Tank Ulhasnagar 01	421001	UPHC 1	02PM to 05 PM	18+	General Public	10 (Offline)	iNCOVACC	Aadhaar Card
2		UMC Health Post 1, Near Sadhubella School, Ulhasnagar 01	421001	UPHC 1	10 AM to 04 PM	18+	General Public	10 (Offline)	iNCOVACC	Aadhaar Card
3		UMC Health Post 2, Nehru Chowk, Near Furniture Market, Ulhasnagar 02	421002	UPHC 2	10 AM to 04 PM	18+	General Public	10 (Offline)	iNCOVACC	Aadhaar Card
4		UMC Health Post 3, Samrat Ashok Nagar, Near Matoshri Ramabai School, Ulhasnagar 03	421003	UPHC 3	10 AM to 04 PM	18+	General Public	10 (Offline)	iNCOVACC	Aadhaar Card
5		Health Post 4, Kaushal Nagar, Opp. Buddhavihar, Near Mohta Devi Mandir, Ulhasnagar 03	421002	UPHC 4	10 AM to 04 PM	18+	General Public	10 (Offline)	iNCOVACC	Aadhaar Card
6		Health Post 5, Near VTC Ground, Ulhasnagar 04	421004	UPHC 5	10 AM to 04 PM	18+	General Public	10 (Offline)	iNCOVACC	Aadhaar Card
7		UMC Health Post 6, Dudh Naka, Near Bhaji Market, Ulhasnagar 05	421005	UPHC 6	10 AM to 04 PM	18+	General Public	10 (Offline)	iNCOVACC	Aadhaar Card

•Last minute cancellation/ Modification in the above session will be done as per availability of vaccine stock
For precautionary dose of Health Care Worker and Front Line Worker

Sd/-
Medical Health Officer
Covid Vaccination
Ulhasnagar Municipal Corporation

जा. क्र. / उमपा/ पिआरओ/६१९/२०२३ दि. : १०/११/२०२३

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF **MPF SYSTEMS LIMITED**

RELEVANT PARTICULARS

1.	Name of corporate debtor	**MPF SYSTEMS LIMITED**
2.	Date of incorporation of corporate debtor	02nd July, 1993
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate Identity No. of corporate debtor	L65999MH1993PLC287894
5.	Address of the registered office and principal office (if any) of corporate debtor	Godown No. Unite No. B 136, Ansa Industrial Estate, Saki Vihar Road, Andheri, Mumbai- 400072, Maharashtra
6.	Insolvency commencement date in respect of corporate debtor	Date of Order: 08-11-2023 Date of Intimation of Order: 10-11-2023
7.	Estimated date of closure of insolvency resolution process	08th May, 2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	**Mr. Raghunath Sabanna Bhandari** Registration No. IBBI/IPA-002/IP-N01023/2020-2021/13276
9.	Address and e-mail of the interim resolution professional, as registered with the Board	*Registered Address with IBBI:* **Mr. Raghunath Sabanna Bhandari** Flat No.501 Raj Atlantis 2,Opp. SVP High School,Kanakia, Mira Road, Thane, Maharashtra - 401107 Email ID: raghunathsb@yahoo.com Registration No. IBBI/IPA-002/IP-N01023/2020-2021/13276
10.	Address and e-mail to be used for correspondence with the interim resolution professional	*For Communication* **Mr. Raghunath Sabanna Bhandari** 402, 4th Floor, "A" Wing, Pushp Vinod No.2, S. V. Road, Borivali West, Mumbai - 400 092. Email ID: cirp.mpfsystemslimited@gmail.com Registration No. IBBI/IPA-002/IP-N01023/2020-2021/13276
11.	Last date for submission of claims	24-11-2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	**Not Applicable**
13.	Names of Insolvency Professionals identified to act as AuthorisedRepresentative of creditors in a class (Three names for each class)	**Not Applicable**
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a. The Relevant Forms for the submission of the claims can be downloaded from Web link:https://www.ibbi.gov.in/ b. Details of authorized representatives are available at: **Not Applicable**

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench I has ordered the commencement of a corporate insolvency resolution process of the MPF SYSTEMS LIMITED on 08th November, 2023 and date of Intimation of orderis 10th November, 2023.

The creditors of MPF SYSTEMS LIMITED, are hereby called upon to submit their claims with proof on or before 24th November, 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Raghunath Sabanna Bhandari
Interim Resolution Professional
(Registration No. IBBI/IPA-002/IP-N01023/2020-2021/13276)
MPF SYSTEMS LIMITED

Date: 11-11-2023
Place: Mumbai